

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 276/MP/2025 along with IA Nos.15 & 16 of 2025**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notices dated 24.1.2025 issued by Central Transmission Utility of India Limited to Serentica Renewables India 4 Private Limited and seeking directions against revocation of 200 MW connectivity.

Petitioner : Serentica Renewables India 4 Pvt. Ltd. (SRI4PL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **27.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SRI4PL  
Shri Janmali Manikala, Advocate, SRI4PL  
Ms. Nishtha, Advocate, SRI4PL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Tanya Singh, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Ms. Kavya Bhardwaj, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* challenging the Notices dated 24.1.2025 issued by the Respondent, CTUIL, and seeking directions against the revocation of the 200 MW connectivity. Learned counsel further submitted that the Petitioner has also moved IA No.15/2025 *inter alia*, praying for a stay on the operation of the revocation notices dated 2.5.2023 issued by CTUIL and further restraining the CTUIL from taking any coercive action(s) in this regard.

2. Learned counsel for the Respondent, CTUIL, accepted the notice and sought liberty to file a reply in the matter.

3. Considering the submissions made by the learned counsel for the parties, the Commission ordered as under:

(a) Admit subject to the just exceptions;



(b) The Respondent, CTUIL to file its reply to the Petition as well as IA No. 15/2025 within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

(c) The Petitioner to file the following information, on affidavit, within two weeks:

(i) The Petitioner, in its IA, has prayed for the stay of the operation of Revocation Notices dated 2.5.2023 issued by CTUIL. However, the notices furnished are dated 24.01.2025, Clarify the same.

(ii) Updated status of implementation of Project, namely, land required vis a vis land acquired for the project development, anticipated date of commissioning of the 200MW capacity, a copy of the Financial Closure, and the reply submitted by the Petitioner to CTUIL pursuant to Notice dated 24.1.2025.

(d) IA No. 16/2025, filed for an urgent listing of the matter, having served its purpose, stands disposed of.

4. The Petition, along with IA, will be listed for the hearing on **11.4.2025**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**